



R F D

(Results-Framework Document)
for

Ministry of Corporate Affairs

(2013-2014)

Section 1: Vision, Mission, Objectives and Functions

Vision

To facilitate corporate growth with enlightened regulation.

Mission

To be responsive and sensitive to changes in the business environment and suitably formulate and modify corporate laws and regulations from time-to-time.

Objectives

- 1 To provide simplified laws governing Corporate Sector and to facilitate effective compliances and enlightened regulatory regime.
- 2 On line delivery of all registry related services with speed, certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies.
- 3 Effective enforcement of `Companies Act' and other Acts coming under the domain of MCA for better Corporate Regulation and Governance.
- 4 Protection of Investor and Promotion of Investor Education and Awareness for growth of Corporate Sector in the country.
- 5 To develop capacity building and secure policy advisory support through IICA.
- 6 To Promote Competition.
- 7 To disseminate Corporate Sector Data/Official Statistics as per National Data Sharing and Accessibility Policy (NDSAP)
- 8 Improving the functioning of Official Liquidators through application of e-Governance.
- 9 Developing and strengthening capabilities in SFIO.

Functions

- 1 Administration of the Companies Act, 1956, other Acts and simplifying existing Act from time to time
- 2 Dissemination of official statistics related to the Corporate Sector
- 3 Rationalisation of Indian Accounting Standards
- 4 Formulation of Rules and regulations under various Acts administered by the Ministry.
- 5 Implementation of Competition Act and to facilitate the working of Competition Commission.
- 6 Implementation of e-Governance in MCA.

Section 1: Vision, Mission, Objectives and Functions

- 7 To develop an Early Warning System for detection of and to undertake investigation of serious frauds through the Serious Fraud Investigation Office
- 8 Undertaking investors' protection and investor awareness and education programmes.
- 9 Administration of the ICLS Cadre and training through IICA.

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
[1] To provide simplified laws governing Corporate Sector and to facilitate effective compliances and enlightened regulatory regime.	16.00	[1.1] Rules formulation/ implementation for the Companies Bill, 2012. (Subject to passing of the Bill in the Rajya Sabha)	[1.1.1] First notification of rules as per the scheme of implementation of the new Companies Bill (within month after Presidential Assent)	Month	8.00	8	9	10	11	12
		[1.2] Simplification of LLP filings by review/revision of LLP forms.	[1.2.1] First notification/Circular.	Date	4.00	31/12/2013	31/01/2014	28/02/2014	31/03/2014	--
		[1.3] Promotion of Limited Liability Partnership Act through workshops.	[1.3.1] Workshops for promotion of LLPs in a year would be held in different ROCs/ regions.	Number	4.00	8	7	6	5	4
[2] On line delivery of all registry related services with speed, certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies.	18.00	[2.1] Setting up of Corporate Seva Kendra	[2.1.1] Establishment of a call centre to provide wide range of information to stakeholders and to answer their queries about corporate filings, information and statutory requirements.	Date	3.00	30/09/2013	31/10/2013	30/11/2013	31/12/2013	31/01/2014
		[2.2] Pre-paid card for accessing MCA21 services	[2.2.1] Enabling at least one pre-paid card for on-line payments on MCA21 portal.	Date	3.00	30/09/2013	31/10/2013	30/11/2013	31/12/2013	31/01/2014

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Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		[2.3] Enhanced speed of communication for MCA offices	[2.3.1] Increase of band width to each ROC office to 4 MB speed for Mumbai and Delhi and 2 MB for all other ROCs.	Date	4.00	31/07/2013	31/08/2013	30/09/2013	31/10/2013	30/11/2013
		[2.4] Improvement of user facilitation	[2.4.1] On-line facility for providing certified copies of document	Date	4.00	30/11/2013	31/12/2013	31/01/2014	28/02/2014	31/03/2014
		[2.5] Bringing in refinement in business process	[2.5.1] Eliminating payments by physical challan and greater usage of e-payments	Date	3.00	30/11/2013	31/12/2013	31/01/2014	28/02/2014	31/03/2014
		[2.6] Improving the back-office working environment	[2.6.1] Replacement of old desktops and peripherals at RDs and ROCs offices.	Number	1.00	30	27	24	21	18
[3] Effective enforcement of 'Companies Act' and other Acts coming under the domain of MCA for better Corporate Regulation and Governance.	22.00	[3.1] Processing of all inspection reports u/s 209A of the Companies Acts received from 1.10.2012 to 31.12.2012 including issue of follow up instructions.	[3.1.1] Issue of follow up letters for inspection report by 31.05.2013	Percentage	2.00	100	90	80	70	60
		[3.2] Processing of inspection reports u/s 209A of the Companies Act received from 1.1.2013 to 31.03.2013 and issue of	[3.2.1] Issue of follow up letters for inspection report by 31.07.2013	Percentage	2.00	100	90	80	70	60

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		follow up instructions.								
		[3.3] Processing of all inspection reports u/s 209A of the Companies Act received from 1.4.2013 to 30.06.2013 and issue of follow up instructions.	[3.3.1] Issue of follow up letters for inspection report by 31.10.2013	Percentage	2.00	100	90	80	70	60
		[3.4] Processing of all inspection reports u/s 209A of the Companies Act received from 1.7.2013 to 30.09.2013 and issue of follow up instructions.	[3.4.1] Issue of follow up letters for inspection report by 31.01.2014	Percentage	2.00	100	90	80	70	60
		[3.5] Processing of all inspection reports u/s Companies Act received from 01.10.2013 to 31-12-2013 and issue of follow up instructions.	[3.5.1] Issue of follow up letters for inspection report by 31.03.2014	Percentage	2.00	100	90	80	70	60
		[3.6] Processing of all technical scrutiny reports u/s 234 of the Companies Act received from 01.10.2012 to 31.12.2012.	[3.6.1] Issue of instruction letters by 31.07.2013	Percentage	2.00	100	90	80	70	60
		[3.7] Processing of all technical scrutiny reports u/s 234 of the Companies Act received from 01.01.2013 to 30.06.2013.	[3.7.1] Issue of instruction letters by 31.01.2014	Percentage	2.00	100	90	80	70	60

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		[3.8] Processing of all technical scrutiny reports u/s 234 of the Companies Act received from 01.07.2013 to 30.09.2013.	[3.8.1] Issue of instruction letters by 31.03.2014	Percentage	2.00	100	90	80	70	60
		[3.9] Processing of all investigation reports u/s 235/237 of the Companies Act received from 01.07.2012 to 31.12.2012	[3.9.1] Issue of instruction letters by 31.07.2013	Percentage	2.00	100	90	80	70	60
		[3.10] Processing of all investigation reports u/s 235/237 of the Companies Act received from 01.01.2013 to 30.06.2013	[3.10.1] Issue of instruction letters by 31.01.2014	Percentage	2.00	100	90	80	70	60
		[3.11] Processing of all investigation reports u/s 235/237 of the Companies Act received from 01.07.2013 to 31.12.2013	[3.11.1] Issue of instruction letters by 31.03.2014	Percentage	2.00	100	90	80	70	60
[4] Protection of Investor and Promotion of Investor Education and Awareness for growth of Corporate Sector in the country.	6.00	[4.1] Analysis of data/ information uploaded by companies about unpaid/unclaimed amounts of the investors lying with the companies for upto seven years and to finalize a list of non compliant companies	[4.1.1] identification of non-compliant companies	Date	2.00	31/12/2013	31/01/2014	28/02/2014	31/03/2014	--
			[4.1.2] Referring to relevant	Percentage	1.00	100	90	80	70	60

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value					
						Excellent	Very Good	Good	Fair	Poor	
						100%	90%	80%	70%	60%	
			regulatory body within 30 days of identification								
		[4.2] Promotion of investor awareness through field offices by conducting investor awareness programmes	[4.2.1] Conducting investor awareness programmes and launching a media campaign	Number	2.00	1000	900	800	700	600	
		[4.3] Third party evaluation of Effectiveness of the investor Grievances Management Cell in Redressing Investor Grievances	[4.3.1] Completion of Evaluation by third party	Date	1.00	31/12/2013	31/01/2014	28/02/2014	31/03/2014	--	
[5] To develop capacity building and secure policy advisory support through IICA.	6.00	[5.1] Consultation and interaction with Corporate for brand building and need assessment.	[5.1.1] Release of document containing knowledge and skill needs of corporate	Date	1.00	30/11/2013	31/12/2013	31/01/2014	28/02/2014	31/03/2014	
		[5.2] Activisation of National Foundation for Corporate Social Responsibility under guidance of Advisory Group and Steering Committee.	[5.2.1] Release of Approach document on NFCSR	Date	1.00	30/09/2013	31/10/2013	30/11/2013	31/12/2013	31/01/2014	
		[5.3] Content development for Schools of Competition Law and Corporate Governance and Public Policy through Content Development Committees	[5.3.1] Finalized content of various modules	Date	1.00	30/09/2013	31/12/2013	31/01/2014	28/02/2014	31/03/2014	

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
			[5.3.2] Holding of 5 revenue generating programmes.	Number	1.00	5	4	3	2	1
		[5.4] Compilation of New Technical modules for Sr. Technical Assistants, Jr. Technical Assistants and Official Liquidators, Delhi. Training of Group A & Group B Officers	[5.4.1] Compilation of modules.	Date	1.00	30/06/2013	31/07/2013	30/08/2013	30/09/2013	30/10/2013
			[5.4.2] Number of Group A & Group B Officers trained.	Number	1.00	100	90	80	70	60
[6] To Promote Competition.	5.00	[6.1] Organising of International Conference on Competition – BRICS 2013	[6.1.1] Number of International Delegates.	Number	3.00	70	63	56	49	42
		[6.2] Provide support for CC/IICA for conducting competition Advocacy programme	[6.2.1] Holding of Competition Advocacy Conferences and Seminars	Number	2.00	10	9	8	7	6
[7] To disseminate Corporate Sector Data/Official Statistics as per National Data Sharing and Accessibility Policy (NDSAP)	3.00	[7.1] Finalisation of Ministry's Data Dissemination Policy	[7.1.1] Issue of the MCA Data Dissemination Policy	Date	1.00	30/06/2013	31/07/2013	31/08/2013	30/09/2013	31/10/2013
		[7.2] Operationalisation of Data Dissemination Portal/Facility as per the Ministry's Policy	[7.2.1] Setting up of Portal/ Gateway as per NDSAP requirements	Date	1.00	31/08/2013	30/09/2013	31/10/2013	30/11/2013	31/12/2013

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		[7.3] Publication of basic Corporate Sector Statistical Reports w.r.t. categories, classification, time series, etc. on the Ministry's Data Dissemination Portal	[7.3.1] Publishing reports on filings (types and number of companies), time series (number of companies, paid up capital, new companies) and category-wise (State/ROC, activity, ownership)	Date	1.00	30/09/2013	31/10/2013	30/11/2013	31/01/2014	28/02/2014
[8] Improving the functioning of Official Liquidators through application of e-Governance.	3.00	[8.1] Bringing in refinement in business process	[8.1.1] Development of financial accounting module for maintaining accounts of companies under liquidation	Date	1.00	30/11/2013	31/12/2013	31/01/2014	28/02/2014	31/03/2014
			[8.1.2] Creation of e-auction portal to enable e-auction of the properties of the companies under liquidation	Date	1.00	30/11/2013	31/12/2013	31/01/2014	28/02/2014	31/03/2014
			[8.1.3] Provision of network connectivity to OL offices for online access to companies' records and establishment functions	Date	1.00	30/11/2013	31/12/2013	31/01/2014	28/02/2014	31/03/2014

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Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
[9] Developing and strengthening capabilities in SFIO.	6.00	[9.1] Developing a fraud prediction model.	[9.1.1] To prepare a comprehensive framework for fraud prediction model	Date	1.00	30/06/2013	15/07/2013	31/07/2013	15/08/2013	31/08/2013
			[9.1.2] Pilot testing of the model.	Date	1.00	30/09/2013	15/10/2013	31/10/2013	15/11/2013	30/11/2013
			[9.1.3] Setting up of IT Infrastructure	Date	1.00	31/12/2013	15/01/2014	31/01/2014	15/02/2014	28/02/2014
		[9.2] Setting up of a Forensic Lab and Training of Officers	[9.2.1] Setting up of Infrastructure	Date	1.00	30/09/2013	15/10/2013	31/10/2013	15/11/2013	30/11/2013
			[9.2.2] Training of Officers in Cyber Forensic	Date	1.00	31/10/2013	15/11/2013	30/11/2013	15/12/2013	31/12/2013
			[9.2.3] Setting up of e-office	Date	1.00	30/06/2013	15/07/2013	31/07/2013	15/08/2013	31/08/2013
* Efficient Functioning of the RFD System	3.00	Timely submission of Draft RFD 2014-15 for Approval	On-time submission	Date	2.0	05/03/2014	06/03/2014	07/03/2014	08/03/2014	11/03/2014
		Timely submission of Results for 2012-13	On-time submission	Date	1.0	01/05/2013	02/05/2013	03/05/2013	06/05/2013	07/05/2013
* Improving Internal Efficiency/Responsiveness/ Transparency/Service delivery of Ministry/Department	6.00	Independent Audit of implementation of Citizens'/Clients' Charter (CCC)	% of implementation	%	2.0	100	95	90	85	80
		Independent Audit of implementation of Public Grievance Redressal System	% of implementation	%	2.0	100	95	90	85	90
		Update departmental strategy to align with 12th	Timely updation of the strategy	Date	2.0	10/09/2013	17/09/2013	24/09/2013	01/10/2013	08/10/2013

* Mandatory Objective(s)

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		Plan priorities								
* Administrative Reforms	6.00	Implement mitigating strategies for reducing potential risk of corruption	% of implementation	%	1.0	100	95	90	85	80
		Implement ISO 9001 as per the approved action plan	% of implementation	%	2.0	100	95	90	85	80
		Implement Innovation Action Plan (IAP)	% of milestones achieved	%	2.0	100	95	90	85	80
		Identification of core and non-core activities of the Ministry/Department as per 2nd ARC recommendations	Timely submission	Date	1.0	01/10/2013	15/10/2013	30/10/2013	10/11/2013	20/11/2013

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
[1] To provide simplified laws governing Corporate Sector and to facilitate effective compliances and enlightened regulatory regime.	[1.1] Rules formulation/ implementation for the Companies Bill, 2012. (Subject to passing of the Bill in the Rajya Sabha)	[1.1.1] First notification of rules as per the scheme of implementation of the new Companies Bill (within month after Presidential Assent)	Month	--	--	9	--	--
	[1.2] Simplification of LLP filings by review/revision of LLP forms.	[1.2.1] First notification/Circular.	Date	04/04/2011	17/12/2012	31/01/2014	--	--
	[1.3] Promotion of Limited Liability Partnership Act through workshops.	[1.3.1] Workshops for promotion of LLPs in a year would be held in different ROCs/ regions.	Number	6	--	7	--	--
[2] On line delivery of all registry related services with speed, certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies.	[2.1] Setting up of Corporate Seva Kendra	[2.1.1] Establishment of a call centre to provide wide range of information to stakeholders and to answer their queries about corporate filings, information and statutory requirements.	Date	--	--	31/10/2013	--	--
	[2.2] Pre-paid card for accessing MCA21 services	[2.2.1] Enabling at least one pre-paid card for on-line payments on MCA21 portal.	Date	--	--	31/10/2013	--	--
	[2.3] Enhanced speed of communication for	[2.3.1] Increase of band width to each ROC	Date	--	--	31/08/2013	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	MCA offices	office to 4 MB speed for Mumbai and Delhi and 2 MB for all other ROCs.						
	[2.4] Improvement of user facilitation	[2.4.1] On-line facility for providing certified copies of document	Date	--	--	31/12/2013	--	--
	[2.5] Bringing in refinement in business process	[2.5.1] Eliminating payments by physical challan and greater usage of e-payments	Date	--	--	31/12/2013	--	--
	[2.6] Improving the back-office working environment	[2.6.1] Replacement of old desktops and peripherals at RDs and ROCs offices.	Number	--	--	27	--	--
[3] Effective enforcement of 'Companies Act' and other Acts coming under the domain of MCA for better Corporate Regulation and Governance.	[3.1] Processing of all inspection reports u/s 209A of the Companies Acts received from 1.10.2012 to 31.12.2012 including issue of follow up instructions.	[3.1.1] Issue of follow up letters for inspection report by 31.05.2013	Percentage	100	100	90	--	--
	[3.2] Processing of inspection reports u/s 209A of the Companies Act received from 1.1.2013 to 31.03.2013 and issue of follow up instructions.	[3.2.1] Issue of follow up letters for inspection report by 31.07.2013	Percentage	100	100	90	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	[3.3] Processing of all inspection reports u/s 209A of the Companies Act received from 1.4.2013 to 30.06.2013 and issue of follow up instructions.	[3.3.1] Issue of follow up letters for inspection report by 31.10.2013	Percentage	100	100	90	--	--
	[3.4] Processing of all inspection reports u/s 209A of the Companies Act received from 1.7.2013 to 30.09.2013 and issue of follow up instructions.	[3.4.1] Issue of follow up letters for inspection report by 31.01.2014	Percentage	100	100	90	--	--
	[3.5] Processing of all inspection reports u/s Companies Act received from 01.10.2013 to 31-12-2013 and issue of follow up instructions.	[3.5.1] Issue of follow up letters for inspection report by 31.03.2014	Percentage	100	100	90	--	--
	[3.6] Processing of all technical scrutiny reports u/s 234 of the Companies Act received from 01.10.2012 to 31.12.2012.	[3.6.1] Issue of instruction letters by 31.07.2013	Percentage	100	100	90	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	[3.7] Processing of all technical scrutiny reports u/s 234 of the Companies Act received from 01.01.2013 to 30.06.2013.	[3.7.1] Issue of instruction letters by 31.01.2014	Percentage	100	100	90	--	--
	[3.8] Processing of all technical scrutiny reports u/s 234 of the Companies Act received from 01.07.2013 to 30.09.2013.	[3.8.1] Issue of instruction letters by 31.03.2014	Percentage	100	100	90	--	--
	[3.9] Processing of all investigation reports u/s 235/237 of the Companies Act received from 01.07.2012 to 31.12.2012	[3.9.1] Issue of instruction letters by 31.07.2013	Percentage	100	100	90	--	--
	[3.10] Processing of all investigation reports u/s 235/237 of the Companies Act received from 01.01.2013 to 30.06.2013	[3.10.1] Issue of instruction letters by 31.01.2014	Percentage	100	100	90	--	--
	[3.11] Processing of all investigation reports u/s 235/237 of the Companies Act received from	[3.11.1] Issue of instruction letters by 31.03.2014	Percentage	100	100	90	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	01.07.2013 to 31.12.2013							
[4] Protection of Investor and Promotion of Investor Education and Awareness for growth of Corporate Sector in the country.	[4.1] Analysis of data/ information uploaded by companies about unpaid/unclaimed amounts of the investors lying with the companies for upto seven years and to finalize a list of non compliant companies	[4.1.1] Identification of non-compliant companies	Date	--	--	31/01/2014	--	--
		[4.1.2] Referring to relevant regulatory body within 30 days of identification	Percentage	--	--	90	--	--
	[4.2] Promotion of investor awareness through field offices by conducting investor awareness programmes	[4.2.1] Conducting investor awareness programmes and launching a media campaign	Number	1999	1985	900	--	--
	[4.3] Third party evaluation of Effectiveness of the investor Grievances Management Cell in Redressing Investor Grievances	[4.3.1] Completion of Evaluation by third party	Date	--	--	31/01/2014	--	--
[5] To develop capacity building and secure policy advisory support through IICA.	[5.1] Consultation and interaction with Corporate for brand building and need assessment.	[5.1.1] Release of document containing knowledge and skill needs of corporate	Date	--	--	31/12/2013	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	[5.2] Activisation of National Foundation for Corporate Social Responsibility under guidance of Advisory Group and Steering Committee.	[5.2.1] Release of Approach document on NFCSR	Date	--	--	31/10/2013	--	--
	[5.3] Content development for Schools of Competition Law and Corporate Governance and Public Policy through Content Development Committees	[5.3.1] Finalized content of various modules	Date	--	--	31/12/2013	--	--
		[5.3.2] Holding of 5 revenue generating programmes.	Number	--	--	4	--	--
	[5.4] Compilation of New Technical modules for Sr. Technical Assistants, Jr. Technical Assistants and Official Liquidators, Delhi. Training of Group A & Group B Officers	[5.4.1] Compilation of modules.	Date	--	--	31/07/2013	--	--
		[5.4.2] Number of Group A & Group B Officers trained.	Number	--	--	90	--	--
[6] To Promote Competition.	[6.1] Organising of International	[6.1.1] Number of International	Number	--	--	63	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	Conference on Competition – BRICS 2013	Delegates.						
	[6.2] Provide support for CCI/IICA for conducting competition Advocacy programme	[6.2.1] Holding of Competition Advocacy Conferences and Seminars	Number	--	--	9	--	--
[7] To disseminate Corporate Sector Data/Official Statistics as per National Data Sharing and Accessibility Policy (NDSAP)	[7.1] Finalisation of Ministry's Data Dissemination Policy	[7.1.1] Issue of the MCA Data Dissemination Policy	Date	--	--	31/07/2013	--	--
	[7.2] Operationalisation of Data Dissemination Portal/Facility as per the Ministry's Policy	[7.2.1] Setting up of Portal/ Gateway as per NDSAP requirements	Date	--	--	30/09/2013	--	--
	[7.3] Publication of basic Corporate Sector Statistical Reports w.r.t. categories, classification, time series, etc. on the Ministry's Data Dissemination Portal	[7.3.1] Publishing reports on filings (types and number of companies), time series (number of companies, paid up capital, new companies) and category-wise (State/ROC, activity, ownership)	Date	--	--	31/10/2013	--	--
[8] Improving the functioning of Official Liquidators through application of e-Governance.	[8.1] Bringing in refinement in business process	[8.1.1] Development of financial accounting module for maintaining accounts of companies under liquidation	Date	--	--	31/12/2013	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
		[8.1.2] Creation of e-auction portal to enable e-auction of the properties of the companies under liquidation	Date	--	--	31/12/2013	--	--
		[8.1.3] Provision of network connectivity to OL offices for online access to companies' records and establishment functions	Date	--	--	31/12/2013	--	--
[9] Developing and strengthening capabilities in SFIO.	[9.1] Developing a fraud prediction model.	[9.1.1] To prepare a comprehensive framework for fraud prediction model	Date	--	--	15/07/2013	--	--
		[9.1.2] Pilot testing of the model.	Date	--	--	15/10/2013	--	--
		[9.1.3] Setting up of IT Infrastructure	Date	--	--	15/01/2014	--	--
	[9.2] Setting up of a Forensic Lab and Training of Officers	[9.2.1] Setting up of Infrastructure	Date	--	--	15/10/2013	--	--
		[9.2.2] Training of Officers in Cyber Forensic	Date	--	--	15/11/2013	--	--
		[9.2.3] Setting up of e-office	Date	--	--	15/07/2013	--	--

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
* Efficient Functioning of the RFD System	Timely submission of Draft RFD 2014-15 for Approval	On-time submission	Date	--	--	06/03/2014	--	--
	Timely submission of Results for 2012-13	On-time submission	Date	--	--	02/05/2013	--	--
* Improving Internal Efficiency/Responsiveness/ Transparency/Service delivery of Ministry/Department	Independent Audit of implementation of Citizens'/Clients' Charter (CCC)	% of implementation	%	--	--	95	--	--
	Independent Audit of implementation of Public Grievance Redressal System	% of implementation	%	--	--	95	--	--
	Update departmental strategy to align with 12th Plan priorities	Timely updation of the strategy	Date	--	--	17/09/2013	--	--
* Administrative Reforms	Implement mitigating strategies for reducing potential risk of corruption	% of implementation	%	--	--	95	--	--
	Implement ISO 9001 as per the approved action plan	% of implementation	%	--	--	95	--	--
	Implement Innovation Action Plan (IAP)	% of milestones achieved	%	--	--	95	--	--
	Identification of core and non-core activities of the Ministry/Department as per 2nd ARC recommendations	Timely submission	Date	--	--	15/10/2013	--	--

* Mandatory Objective(s)

Section 4: Acronym

Sl.No	Acronym	Description
1	MCA	Ministry of Corporate Affairs

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
1	[1.2.1] First notification/Circular.	It is a continuous and evolving process that addresses the requirements of emerging business needs.	Simplification of LLP filings by review / revision of LLP forms.	Already defined in Section 2 and 3	In the last year, 3 circulars and 5 notifications were issued under the Limited Liability Partnership Act, 2008.
2	[1.3.1] Workshops for promotion of LLPs in a year would be held in different ROCs/ regions.	Workshops would be organised to encourage entrepreneur to adopt LLP as a business model	Promotion of Limited Liability Partnership Act through workshops.	Already defined in Section 2 and 3	It is a continuous and evolving process.
3	[2.1.1] Establishment of a call centre to provide wide range of information to stakeholders and to answer their queries about corporate filings, information and statutory requirements.	On line delivery of all registry related services with speed, certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies.	Setting up of Corporate Seva Kendra	Already defined in Section 2 and 3	Nil
4	[2.2.1] Enabling at least one pre-paid card for on-line payments on MCA21 portal.	Facilitates on-line payment by all stake-holders for using MCA-21 portal	Pre-paid card for accessing MCA21 services	Already defined in Section 2 and 3	Nil
5	[2.3.1] Increase of band width to each ROC office to 4 MB speed for Mumbai and Delhi and 2 MB for all other ROCs.	Improving the back-office working environment with increased capacity and speed	Increase speed of service delivery at field level	Already defined in Section 2 and 3	nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
6	[2.4.1] On-line facility for providing certified copies of document	On line delivery of all registry related services with speed, certainty.	Improvement of user facilitation	Already defined in Section 2 and 3	Nil
7	[2.5.1] Eliminating payments by physical challan and greater usage of e-payments	Bringing in refinement in business process	On line delivery of all registry related services with speed, certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies. Continuing with improvements and enhancements based on feedback and knowledge using latest technology enablers.	Already defined in Section 2 and 3	Nil
8	[2.6.1] Replacement of old desktops and peripherals at RDs and ROCs offices.	Improving the back-office working environment	On line delivery of all registry related services with speed, certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies. Continuing with improvements and enhancements based on feedback and knowledge using latest technology	Already defined in Section 2 and 3	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
8	[2.6.1] Replacement of old desktops and peripherals at RDs and ROCs offices.	Improving the back-office working environment	enablers.	Already defined in Section 2 and 3	Nil
9	[3.1.1] Issue of follow up letters for inspection report by 31.05.2013	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Continuing with improvements and enhancements based on feedback and knowledge using latest technology enablers.
10	[3.2.1] Issue of follow up letters for inspection report by 31.07.2013	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Continuing with improvements and enhancements based on feedback and knowledge using latest technology enablers.
11	[3.3.1] Issue of follow up letters for inspection report by 31.10.2013	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil
12	[3.4.1] Issue of follow up letters for inspection report by 31.01.2014	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
13	[3.5.1] Issue of follow up letters for inspection report by 31.03.2014	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	Helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil
14	[3.6.1] Issue of instruction letters by 31.07.2013	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil
15	[3.7.1] Issue of instruction letters by 31.01.2014	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil
16	[3.8.1] Issue of instruction letters by 31.03.2014	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil
17	[3.9.1] Issue of instruction letters by 31.07.2013	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
18	[3.10.1] Issue of instruction letters by 31.01.2014	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil
19	[3.11.1] Issue of instruction letters by 31.03.2014	Administration of Companies Act including Effective Enforcement to prevent corporate frauds	helps generating early warnings for possible misfeasance by companies	Already defined in Section 2 and 3	Nil
20	[4.1.1] identification of non-compliant companies	Analysis of data/ information uploaded by companies about unpaid/unclaimed amounts of the investors lying with the companies for upto seven years	Protection of Investors	Already defined in Section 2 and 3	Nil
21	[4.1.2] Referring to relevant regulatory body within 30 days of identification	Follow-up action after identification	Protection of Investors	Already defined in Section 2 and 4	Nil
22	[4.2.1] Conducting investor awareness programmes and launching a media campaign	Promotion of Investor education and awareness for growth of corporate sector in the country	Expand Investors' base by educating small investors	Already defined in Section 2 and 3	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
23	[4.3.1] Completion of Evaluation by third party	Third party evaluation of Effectiveness of the investor Grievances Management Cell in Redressing Investor Grievances	increase efficiency of Investor grievance management cell	Already defined in Section 2 and 4	Nil
24	[5.1.1] Release of document containing knowledge and skill needs of corporate	Consultation and interaction with Corporates for brand building and need assessment of IICA	Develop capacity building and secure policy advisory support through IICA	Already defined in Section 2 and 3	Nil
25	[5.2.1] Release of Approach document on NFCSR	Approach document on NFCSR outlining parameters, deliverable and outcomes of (a)Providing a national platform to plan and execute (b) Training and Capacity building of CSR Professionals on paid participation	National Foundation on Corporate Social Responsibility	Already defined in Section 2 and 3	Nil
26	[5.3.1] Finalized content of various modules	Content development for Schools of Competition Law and Corporate Governance and Public Policy through Conent Development Committees	Develop capacity building programme through IICA	Already defined in Section 2 and 3	Nil
27	[5.3.2] Holding of 5 revenue generating programmes.	Towards financial self sufficiency of IICA	Towards financial self sufficiency of IICA	Already defined in Section 2 and 3	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
28	[5.4.1] Compilation of modules.	Compilation of New Technical modules for Sr. Technical Assistants, Jr. Technical Assistants and Official Liquidators, Delhi. Training of Group A & Group B Officers	Capacity Building of Technical Officers/Staff in Ministry and Field Offices	Already defined in Section 2 and 3	Nil
29	[5.4.2] Number of Group A & Group B Officers trained.	Capacity Building	capacity Building	Already defined in Section 2 and 3	Nil
30	[6.1.1] Number of International Delegates.	Organising of International Conference on Competition - BRICS 2013	Promote Competetion	Already defined in Section 2 and 3	Nil
31	[6.2.1] Holding of Competition Advocacy Conferences and Seminars	Provide support for CCI/IICA for conducting competition Advocacy programme	Promote Competetion	Already defined in Section 2 and 3	Nil
32	[7.1.1] Issue of the MCA Data Dissemination Policy	To disseminate Corporate Sector data/official statistics as per National Data Sharing and Accessibility Policy (NDSAP)	Finalisation of Ministry's Data Dissemination Policy	Already defined in Section 2 and 3	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
33	[7.2.1] Setting up of Portal/ Gateway as per NDSAP requirements	To disseminate Corporate Sector data/official statistics as per National Data Sharing and Accessibility Policy (NDSAP)	Operationalisation of Data Dissemination Portal/Facility as per the Ministry's Policy	Already defined in Section 2 and 3	Nil
34	[7.3.1] Publishing reports on filings (types and number of companies), time series (number of companies, paid up capital, new companies) and category-wise (State/ROC, activity, ownership)	To disseminate Corporate Sector data/official statistics as per National Data Sharing and Accessibility Policy (NDSAP)	Publication of basic Corporate Sector Statistical Reports w.r.t. categories, classification, time series, etc. on the Ministry's Data Dissemination Portal	Already defined in Section 2 and 3	Nil
35	[8.1.1] Development of financial accounting module for maintaining accounts of companies under liquidation	Bringing in refinement in business process for Winding up of companies	Improving the functioning of Official Liquidators through e-Governance.	Already defined in Section 2 and 3	Provision of network connectivity to OL offices for on-line access to company records and establishment functions.
36	[8.1.2] Creation of e-auction portal to enable e-auction of the properties of the companies under liquidation	Bringing in refinement in business process for Winding up of companies	Improving the functioning of Official Liquidators through e-Governance.	Already defined in Section 2 and 4	Nil
37	[8.1.3] Provision of network connectivity to OL offices for online access to companies' records and establishment functions	Bringing in refinement in business process for Winding up of companies	Improving the functioning of Official Liquidators through e-Governance.	Already defined in Section 2 and 5	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
38	[9.1.1] To prepare a comprehensive framework for fraud prediction model	Developing and strengthening capabilities in SFIO.	Developing a fraud prediction model.	Already defined in Section 2 and 3	Nil
39	[9.1.2] Pilot testing of the model.	Developing and strengthening capabilities in SFIO.	Developing a fraud prediction model.	Already defined in Section 2 and 3	Nil
40	[9.1.3] Setting up of IT Infrastructure	Developing and strengthening capabilities in SFIO.	Developing a fraud prediction model.	Already defined in Section 2 and 3	Nil
41	[9.2.1] Setting up of Infrastructure	Developing and strengthening capabilities in SFIO.	Setting up of a Forensic Lab and Training of Officers	Already defined in Section 2 and 3	Nil
42	[9.2.2] Training of Officers in Cyber Forensic	Developing and strengthening capabilities in SFIO.	Setting up of a Forensic Lab and Training of Officers	Already defined in Section 2 and 3	MOU signed between SFIO and NIELIT for this purpose

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
43	[9.2.3] Setting up of e-office	Developing and strengthening capabilities in SFIO.	Improved Productivity of SFIO	Already defined in Section 2 and 3	Nil

Section 5 : Specific Performance Requirements from other Departments

Location Type	State	Organisation Type	Organisation Name	Relevant Success Indicator	What is your requirement from this organisation	Justification for this requirement	Please quantify your requirement from this Organisation	What happens if your requirement is not met.
Central Government		Ministry	Ministry of Finance	[8.1.1] Development of financial accounting module for maintaining accounts of companies under liquidation	Budget	Meeting Expenses	Cannot quantifiable	Objective cannot be achieved
				[8.1.2] Creation of e-auction portal to enable e-auction of the properties of the companies under liquidation				
				[8.1.3] Provision of network connectivity to OL offices for online access to companies' records and establishment functions				
				[9.1.1] To prepare a comprehensive framework for fraud prediction model	Exchange of information with FIU		Cannot be quantified	
			Ministry of Law and Justice	[1.1.1] First notification of rules as per the scheme of implementation of the new Companies Bill (within month after Presidential Assent)	Legal vetting and Hindi translation	Legislative requirements		Objective cannot be achieved.

Section 5 : Specific Performance Requirements from other Departments

Location Type	State	Organisation Type	Organisation Name	Relevant Success Indicator	What is your requirement from this organisation	Justification for this requirement	Please quantify your requirement from this Organisation	What happens if your requirement is not met.
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Section 6: Outcome/Impact of Department/Ministry

Outcome/Impact of Department/Ministry	Jointly responsible for influencing this outcome / impact with the following department (s) / ministry(ies)	Success Indicator	Unit	FY 11/12	FY 12/13	FY 13/14	FY 14/15	FY 15/16
1 Enhanced investor confidence		Creation of a dynamic portal for lodging the complaints for early resolution of grievances.	Date			31-03-2014		
2 Improvement Business regulatory environment		1. Publication of basic Corporate Sector Statistical Reports w.r.t. categories, classification, time series etc. on the Ministry's Data Dissemination Portal.	Date			31-07-2013		
		2. Analysis of Data uploaded by Companies relating to unpaid and unclaimed amounts of investors as also to finalise a list of companies not complying with the provisions of the Companies Act.	Date			31-12-2013		
		3. To provide search facility on MCA 21 system, to enable the investors to obtain details of prosecution cases pending against a Company or Director.	Date			31-12-2013		
3 Enhanced regulatory compliances		1. Increased mandatory filings	Number			TBD		
		2. Usage of XBRL data for technical scrutiny for early warning system to detect frauds, diversion of funds, redressal of	Date			31-01-2014		

Section 6: Outcome/Impact of Department/Ministry

Outcome/Impact of Department/Ministry	Jointly responsible for influencing this outcome / impact with the following department (s) / ministry(ies)	Success Indicator	Unit	FY 11/12	FY 12/13	FY 13/14	FY 14/15	FY 15/16
		investor grievances of serious nature, Corporate Governance.						
4 Effective enforcement to prevent Corporate Frauds		Preparing a comprehensive framework for fraud prediction, developing a fraud prediction model and training of officers in cyber forensic.	Date			31/10/2013		